

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING
RAJYA SABHA
UNSTARRED QUESTION NO. 3923
TO BE ANSWERED ON 06.04.2023

MONITORING OF YOUTUBE CHANNELS.

3923. SHRI SYED NASIR HUSSAIN:

DR. AMEE YAJNIK:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has set up any authority to monitor YouTube channels that create and broadcast fake and disturbing videos, if so, the details thereof and if not, the reasons therefor;

(b) whether Government is aware that children are being tricked through fake and disturbing YouTube videos, if so, the action taken by Government in this regard; and

(c) the list of YouTube channels banned by Government along with the reasons therefor?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS**

(SHRI ANURAG SINGH THAKUR)

(a) to (c) : Section 69A of the Information Technology Act, 2000 inter alia enables the Central Government to issue directions for blocking for access by public any information on a computer resource in the interest of the sovereignty or integrity of India, defence of India, security of the State, friendly relations with foreign States or public order or for preventing incitement to the commission of any cognizable offence relating to above.

Ministry of Electronics and Information Technology (MeiTY) has informed that during 2022 and 2023 (till February) it has issued direction for blocking of 919 URLs on YouTube for access by public for carrying content referred to in Section 69A of IT Act, 2000.

Under the provisions of Part-III of Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, the Ministry of Information and Broadcasting has issued directions for blocking from public access of 110 URLs on YouTube of publishers of news and current affairs for carrying content referred to in Section 69A of IT Act, 2000 from December, 2021 till date.
